

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 82/TT/2022

Subject	:	Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of MSETCL owned transmission lines/system conveying electricity to other States.
Date of Hearing	:	29.4.2024
Coram	:	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
Petitioner	:	Maharashtra State Electricity Transmission Company Limited (MSETCL)
Respondents	:	Power Grid Corporation of India Limited (PGCIL) and 4 Others
Parties Present	:	Shri. M. Veeraragavan, Advocate, MSETCL Shri Sriranga S. Subanna, Senior Advocate, KPTCL Shri Tushar Kanti Mohindrao, Advocate, KPTCL Shri Krupanand Daware, MSETCL Shri Alok Mishra, SRLDC & WRLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the Kolhapur-Chikkodi transmission line owned by the Petitioner is an inter-State transmission radial line envisaged to carry power from Maharashtra to Karnataka. The said transmission line is very old. Therefore, no power supply agreements are available with the Petitioner. He submitted that power may not be flowing through this line now, however, it is required for technical reasons. In this regard, he requested to consider the submissions made by WRPC on 14.3.2024 and the combined submissions of SRLDC, WRLDC, and Grid India vide affidavit dated 19.3.2024, which were filed as per the Commission's directions in Record of Proceedings dated 14.2.2024. He further submitted that the tariff was approved by the Commission for the transmission line for the 2014-19 tariff period. He also requested some time to file a rejoinder to the replies filed by WRPC, SRLDC, WRLDC, and Grid India.

2. Learned senior counsel for the Karnataka Power Transmission Corporation Limited (KPTCL) submitted that no power has flowed through this line since June 2017, and KPTCL has not claimed the tariff for that portion of the line, which is in Karnataka. He submitted that the transmission line is radially connected to Belgavi in Karnataka and is not connected to the Karnataka State Grid. He requested not to grant any tariff for the transmission line as no power is flowing through this line.



3. After hearing the parties, the Commission allowed the Petitioner to file a rejoinder with an advance copy to the Respondents by 17.5.2024 and also directed the parties to submit their written submissions by 21.5.2024, and observed that no extension of time would be granted.

4. Subject to the above, the Commission reserved its order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

